

î

SLP(C)... 2182 OF 2004
ITEM No.60

Court No. 6

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CC No.2182

Petition(s) for Special Leave to Appeal(Civil)...../2004

(From the judgement and order dated 18/09/2003 in WP 2748/02
of The HIGH COURT OF BOMBAY)

M/S. BARON INTERNATIONAL LTD.

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

With I.A. 1 (Appln(s). for c/delay in filing SLP)
(With Office Report)

Date : 29/03/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. Kavın Gulati, Adv.
Ms. Ruby Singh Ahuja, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, adjourned for eight weeks.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master